

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 531 OF 2019
IN
DFR NO. 241 OF 2019

Dated : 1st May, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Synergy Steels Limited

.... Appellant(s)

Versus

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Bipin Gupta for R-2

ORDER

I.A. No. 531 of 2019
(Appln. for condonation of delay in filing the Appeal)

For the reasons set out in the application, delay of 70 days in filing the appeal is condoned. Application is disposed of.

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Registry is directed to number the appeal.

Admit. Issue notice to the Respondents returnable on 15.07.2019. Mr. Bipin Gupta takes notice on behalf of Respondent No.2. Dasti, in addition is permitted.

List the matter on **15.07.2019**. In the meantime, pleadings be completed.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson